

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 300 of 2001

Tuesday, this the 21st day of August, 2001

CORAM

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

1. Shirly S, W/o Cleetus Pereira,
Upper Division Clerk,
Lekshmi Bhai National College for
Physical Education, Trivandrum
residing at 'Jaitra', TC 76/1598,
Kadakarapally Road, Anayara,
Trivandrum-29Applicant

[By Advocate Mr. M.R. Rajendran Nair]

Versus

1. Union of India represented by the
Secretary to Government of India,
Ministry of Sports and Human Resources
and Development, New Delhi.

2. The Sports Authority of India,
represented by its Director General, New Delhi.

3. The Principal Lekshmi Bhai National
College for Physical Education,
Trivandrum. Respondents

[By Advocate Mr. Sunil Jose, ACGSC]

The application having been heard on 21-8-2001, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

The applicant seeks to quash A1, A2 and A3, to declare
that she is entitled to claim and obtain full reimbursement of
the medical expenses incurred for the treatment of her husband
from respondents and to direct the respondents to accept the
claim and make payment due to her in accordance with law.

2. It is submitted by the learned counsel appearing for
the applicant that since the applicant's husband is no more and
in the changed circumstances, the applicant may be permitted to

submit a fresh representation to the 2nd respondent and to direct the 2nd respondent to consider the same and pass appropriate orders in the light of the ruling in M/s Hindustan Sugar Mills, Petitioner vs. The State of Rajasthan and others. Respondents [AIR 1981 SC 1681] untrammelled by A1, A2* and A3. The learned counsel appearing for the respondents submitted that there is no objection in adopting such a course.

3. Accordingly, the applicant is permitted to submit a representation to the 2nd respondent through proper channel within two weeks from today. If such a representation is received, the 2nd respondent shall consider the same and pass appropriate orders in the light of the ruling cited above and untrammelled by A1, A2 and A3 as expeditiously as possible. The interim order dated 30-3-2001 shall continue in force till the disposal of the representation.

4. The Original Application is disposed of as above. No costs.

Tuesday, this the 21st day of August, 2001



A.M. SIVADAS
JUDICIAL MEMBER

ak.

List of Annexure referred to in this order:

1. A1 True copy of the order No. 1-47/Misc/2000/3090 dated 19-3-2001 issued by the 3rd respondent.
2. A2 True copy of the letter No. 1-47/Misc/2000/1389 dated 6-12-2000 issued by the 3rd respondent.
3. A3 True copy of OM No. 1-47/Misc/2000/1888 dated 29-11-2000 issued by the 3rd respondent.